



2026:AHC:20466

HIGH COURT OF JUDICATURE AT ALLAHABAD
WRIT - C No. - 3129 of 2026

Devnandan Higher Secondary School, Dharwa

.....Petitioner(s)

Versus

State Of Up And 4 Others

.....Respondent(s)

Counsel for Petitioner(s)	: Kamlesh Kumar Yadav
Counsel for Respondent(s)	: Bhupendra Kumar Tripathi, C.S.C.

Court No. - 6

HON'BLE PRAKASH PADIA, J.

1. Heard learned counsel for the parties and perused the record.
2. In view of the order proposed to be passed herein, no useful purpose would be served by putting the opposite party to notice and keeping this petition pending before this Court. However, in case the opposite party feels aggrieved by the order his/her right to seek modification/variation of the order is being kept reserved.
3. The basic relief sought by the petitioner in the present petition is to direct the respondent No.2/Commissioner Varanasi Region Varanasi to decide Stay Application filed in Revision No.4623 of 2025 (Computer Case No.C202514000004623) (Devnandan Higher Secondary School, Dharwa Vs. Rameshwar Singh) expeditiously.
4. The matter is pending before the Court below since long and considerable time has already been lapsed but till date no final decision has been taken in the matter.
5. In the facts and circumstances of the case, the present petition is disposed of directing the respondent No.2/Commissioner Varanasi Region Varanasi to decide the stay Application filed in aforesaid Revision ***strictly in accordance with law most expeditiously and preferably within a period of two months*** from the date of production of certified copy before the Court below but without granting unnecessary adjournment unless there is no legal impediment.

(Prakash Padia,J.)

January 29, 2026

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